

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.485/TT/2014

Date: 16.11.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: -Truing up of Transmission tariff for the tariff block 2009-14 and determination of Transmission Tariff for the tariff block 2014-19 for Combined asset of System Strengthening Scheme for Eastern Region (ERSS) (Formerly part of Tala Supplementary Scheme) in Eastern Region. (4(No.s) Assets)

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.11.2015

- a) Has claimed additional capital expenditure in 2009-14 and 2014-19 tariff block towards balance/retention payments. However, it has not depicted any capital liabilities in Form 4A as per Tariff Regulation, 2009 and Form 9A as per Tariff Regulation, 2014. As such, file revised Form 4A duly depicting un-discharged liabilities as on for the relevant financial years;
- b) Submit asset wise comparison for increase in actual capital expenditure towards balance and retention payments during the tariff period 2009-14 against the capital expenditure approved in Order dated 16.5.2011 along with the detailed justifications; and
- c) Submit an undertaking/certificate depicting the actual equity infused during the tariff period 2009-14 and 2014-19.

2. In case the above said information is not received within the specified date, the petition shall be disposed on the basis of the information already available on record.

Yours faithfully,

Sd/-
(V.Sreenivas)
Deputy Chief (Legal)